

Central Administrative Tribunal
Principal Bench: New Delhi

OA 2688/96

New Delhi this the 3rd day of November 1997.

Hon'ble Mr R.K. Ahooja, Member (A)

1. Vijay Kumar
S/o Sh. Ram Kumar
32/96 L.N.J.P. Hospital
Mirdard Lane
New Delhi - 110 002.
2. Pradeep Kumar
S/o Sh. Kali Charan
C-2 Mirdard Lane
M.A.M. College Campus
New Delhi - 110 002.
3. Anand Singh
S/o Sh. Prem Singh
302 Mirdard Lane
M.A.M. College
New Delhi - 110 002.
4. Manoj Kumar
S/o Sh. Ram Swaroop
1218 Sector 3 Pushp Vihar
Saket
New Delhi - 110 017.
5. Sanjay
S/o Shri Krishan
D-2 L.N.J.P. Hospital
New Delhi - 110 002.
6. Rakesh Kumar
S/o Sh. Balbir Singh
205 Mirdard Lane
L.N.J.P. Hospital
New Delhi - 110 002.

...Applicants.

(By advocate: Mr Ashish Kalia)

Versus

Union of India through

1. The Medical Superintendent
G.B.Pant Hospital
Mirdard Lane
New Delhi - 110 002.
2. The Director
G.B.Pant Hospital
Mirdard Lane
New Delhi - 110 002.

...Respondents.

(By advocate: Mr Surat Singh)

O R D E R (oral)

By Mr R.K.Ahooja, Member (A)

This application was filed by six applicants. Their case is that they were engaged as daily rated casual labourers since August 1994 and their services were arbitrarily

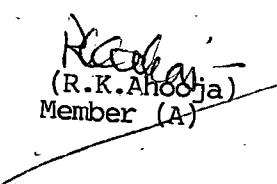
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terminated in the month of December 1996 by verbal orders. They claim that they are entitled to grant of temporary status and regularisation in accordance with the Scheme laid down by the DoPT.

2. Respondents in their reply have stated that the applicants were engaged against the leave vacancies and fresh candidates were interviewed for regular posts of Group-D after being sponsored by Employment Exchange. According to the respondents, the applicants are not entitled to the reliefs sought for by them. However, counsel for the respondents submits that in terms of Pratap Singh Vs. U.O.I. (OA 2689/96), the applicants can be considered for regularisation alongwith others with reference to their seniority. He also submits that applicants Nos. 1 to 4 have already been regularised and the rest would be considered.

3. In view of the position stated by the counsel for the respondents, this OA is disposed of with a direction that as and when regular vacancy in Group-D is available, the respondents shall consider applicants Nos 5 & 6 for regular appointment after giving them due preference over freshers and juniors. In case the respondents have need for any casual labourer in the meantime, they will give consideration to applicants 5 & 6 keeping in view their seniority on the basis of work already rendered by them.

The OA is disposed of as above.


(R.K. Ahuja)
Member (A)

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